

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1903/2020  
MA No.2414/2020**

Today this the 25<sup>th</sup> day of November, 2020

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

1. Bhagwan Sahai Meena (Nursing Officer),  
Age about 37 years, Group 'C',  
S/o Sh. Kedar Lal Meena,  
R/o 1023, Janta Flat, GTB Enclave,  
Delhi-110095.
2. Beena Kumari (Nursing Officer)  
Age about 42 years, Group 'C',  
D/o Sh. N.C. Mohan,  
R/o B1 39/f4, Dilshad Extension,  
DLF, Bhopura, Ghaziabad, U.P.
3. Neha (Nursing Officer),  
Age about 32 years, Group 'C',  
D/o Sh. Rampal,  
R/o 7/5, MCD Home, Tahir Pur,  
Shahdara, Delhi-110095.
4. Sunita (Nursing Officer),  
Age about 32 years, Group 'C',  
W/o Sh. Omveer Thakran,  
R/o A-30, Bajitpur, P.O.-Nangal Thakran,  
Delhi-110039.
5. Silvia Das (Nursing Officer),  
Age about 25 years, Group 'C',  
D/o Late Shri Shahi Das,  
R/o A-15/G-3, Dilshad Colony,  
Delhi-110095.

...Applicants

(By Advocate : ShriHarish Kumar)

## Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary,  
New Secretariat, New Delhi.
2. Principal Secretary (Health),  
Govt. of NCT Delhi,  
New Secretariat, New Delhi.
3. Medical Superintendent,  
GTB Hospital,  
Dilshad Garden, Delhi.

...Respondents

(By Advocate : Ms. Esha Mazumdar)

**ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy, Chairman :**

**M.A. No.2414/2020**

M.A. seeking joining together in a single petition is allowed.

**O.A. No.1903/2020**

2. The applicants were engaged as contract employees in the various departments of the Govt. of NCT of Delhi. They got issued a legal notice claiming the benefit of pay scale at the entry level and relied upon the judgment of the Hon'ble High Court in WP(C) No.717/2015. This OA is filed seeking a direction to the respondents to extend the said benefit.

3. Heard Shri Harish Kumar, learned counsel for applicants and Ms. Esha Mazumdar, learned counsel for respondents, at the stage of admission,

4. The applicants have filed this OA claiming the benefit of the judgment of this Tribunal in OA No.2947/2013 dated 12.08.2014 and that of the Hon'ble High Court in WP(C) No.717/2015. The question as to whether the applicants herein are on the same footing as the employees in those cases, needs to be examined by the respondents. It would be possible, if only, the applicants submit a comprehensive representation to the respondents, furnishing the particulars of their engagement with the Govt. of NCT of Delhi. Though a legal notice is issued, the same would not hold good at this stage.

5. We, therefore, dispose of the OA, leaving it open to the applicants to file a representation, claiming the benefit and direct the respondents to pass a reasoned order thereon, within a period of two months thereafter.

There shall be no order as to costs.

( A. K. Bishnoi)  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman